

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA Nos. 432 & 433 of 2014
In DFR No. 2553 of 2014

Dated :13th November, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member

PMC Power Pvt. Ltd. Appellant(s)

Versus

**Andhra Pradesh Electricity Regulatory
Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Mandakini Ghosh

ORDER

We have heard Ms. Mandakini Ghosh, the learned Counsel for the Applicant/Appellant

Since the Applicant/Appellant who had not participated in the proceedings before the State Commission felt aggrieved over the impugned Order has filed this Application seeking for leave to file this Appeal. Therefore, the leave is granted.

The Registry is directed to number the Appeal and post for Admission on **14.11.2014.**

(T. Munikrishnaiah)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson